

(b) if so, what are the details thereof stating how far the employment generated is in consonance with employment objective and to what extent both the public and private sectors are having under-employment?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b) Based on provisional estimates of sectoral growth rates and information on other relevant variables, rough estimates of employment in terms of standard person-1981-82 indicate that growth rate of total employment in terms of standard person-years was 4.4 per cent in 1980-81 and 3.3 per cent in 1981-82. Corresponding estimates for 1982-83 have not been worked out as official estimates of sectoral growth of the economy for this year are not yet available. The Sixth Plan estimated the likely annual growth rate of employment in terms of standard person-years at about 4.2 per cent for the whole economy. Separate estimates for the public and private sectors are not available.

According to the data furnished by the Director General of Employment and Training, Ministry of Labour, the employment in the organised sector recorded a growth rate of 2.7 per cent in March 1981 over March 1980 and 3.0 per cent (Provisional) in March 1982 over March 1981 in the public sector, corresponding growth rates for the private sector being 2.3 per cent and 2.9 per cent (provisional) respectively. Similar figures, for March, 1983 are not available.

Withdrawal of Tamil Nadu Press Act,

@1855. **SHRI SHRIDHAR WASU-DEO DHABE:**

DR. BHAI MAHAVIR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Tamil Nadu Government has decided to with-

@Previously Unstarred Question 775, transferred from the 1st August, 1983.

draw the Tamil Nadu Press Act, 1982 making scurrilous writings cognizable and non-bailable offence; and

(b) whether the Central Government was consulted in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) According to the information received from the Government of Tamil Nadu, action is being taken to nullify the amendments made by the Indian Penal Code and the Code of Criminal Procedure Tamil Nadu (Amendment) Act, B of 1982.

(b) No, Sir.

Law to Curb Dowry Deaths

@1856. **SHRI CHAND RAM:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal under Government's consideration to bring forward a Bill before Parliament to make necessary changes in IPC and CRPC to make the law to curb dowry deaths in the country more stringent; and

(b) if so, by when such a Bill is likely to be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) The Criminal Law (Amendment) Bill, 1983 to deal with cases of cruelty to married women was introduced in the House on 8th August, 1983.

Central Clearance on wall on India-Bangladesh Border

1857. **SHRI ROBIN KAKATI:**

SHRI RAMANAND YADAV:

SHRIMATI AMARJIT KAUR:

SHRI N. P. CHENGALARAYA NAIDU:

SHRI AJIT KUMAR SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Assam are seeking the Central Government clearance for starting the

@Previously Unstarred Question 851, transferred from the 1st August, 1983.

construction of a wall along the 270 kilometres Assam-Bangladesh land and ravine borders to check the entry of infiltrators from Bangladesh into Assam; and

(b) whether the Central Government have given the clearance to the Assam Government for the construction of the boundary wall; and

(c) if the answer to part (b) above be in negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) The Government of India had appointed an expert-Group for studying in depth the problem of infiltration from Bangladesh. This Group has recently submitted its report and their recommendations cover a number of measures to be taken for checking infiltration. The reports is under consideration of the Government of India.

(b) and (c) Do not arise.

Rare Species threatened with extinction

1858. SHRI JAGADISH JANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware that some rare species of animals are threatened with extinction due to excessive trade of such rare animals;

(b) whether Government have a proposal to impose curb on trade of such rare animals; and

(c) by when the proposal is expected to be implemented?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) Trade in rare species of wild animals or products thereof is not being permitted.

(b) and (c) Do not arise.

Riot Control Vehicle

1859. SHRI DHULESHWAR MEENA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a new riot-control vehicle is soon to go into production in the U.K. and is to be promoted in India;

(b) whether Government have got the blueprint of this new vehicle and studied its array of defensive and offensive systems;

(c) whether any studies are being made for the production of such a vehicle in India after its prototype is ready by the end of this year; and

(d) what is its estimated cost in the U. K.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (d) Government have seen the press report according to which the vehicle is yet to go into production. No more details other than what is stated in the press report are available with Government.

Activities of Infiltrators in Rajasthan

1860. SHRI RAM LAKHAN PRASAD GUPTA: Will the Minister of HOME AFFAIRS be pleased to state whether Government's attention has been drawn to a report published in the Hindi Weekly 'Panchjanya (Delhi)' dated the 5th June, 1983 to the effect that the youth Congress (I) President of Jaisalmer district of Rajasthan had submitted a memorandum to the Prime Minister about the intense activities of a large number of infiltrators there and that they were enjoying patronage of some police and B. S. F. officials, if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): Government have seen the news item in the Panchjanya (Delhi) dated the 5th June, 1983. The memorandum referred to in the news item has been received by the